

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/SPECIAL CIVIL APPLICATION NO. 10375 of 2023**

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SHRI L.A. SHAH COLLEGE

Versus

BAR COUNCIL OF INDIA

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Appearance:
MR MRUGEN K PUROHIT(1224) for the Petitioner(s) No. 1
for the Respondent(s) No. 1,2,3,4

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CORAM:**HONOURABLE MR. JUSTICE NIKHIL S. KARIEL****Date : 23/06/2023****ORAL ORDER**

Heard Mr. S.I.Nanavati, learned Senior Counsel and Mr. Prakash Jani, learned Senior Counsel appearing for petitioner , Mr. Manan Shah, learned advocate appearing for Bar Council of India, Mr. A.V.Nair, learned advocate for Gujarat University.

At the request of this Court, learned Advocate General and learned Government Pleader are present.

Learned advocate Mr.Mrugen Purohit on behalf of the petitioner would request permission to amend the petition, more particularly, for joining the State Government through the Education Department as well as to the department of Law as party respondents. Permission as sought for is granted. Appropriate amendment to be carried out during the course of the day.

Issue **NOTICE** to the newly joined respondents making it returnable on 28.06.2023. Learned Assistant Government

Pleader Ms. Bhatt appears and waives service of notice on behalf of newly joined respondents. Till the next date of hearing, the Gujarat University is directed not to allot any students to any of the law colleges affiliated with Gujarat University.

VISHAL MISHRA

(NIKHIL S. KARIEL,J)